<u>HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE</u> <u>M.Cr.C. No.9274 of 2020</u>

M.Cr.C. No.9274 of 2020 Chandan Vs. State of M.P.

Indore, Dated: 20/03/2020

Shri Anupam Chouhan, learned Counsel for the petitioner —Chandan S/o Devram.

Shri Lokesh Bhargav, learned Public Prosecutor for the respondent/State.

- 1. This is the first bail application under Section 439 of Cr.P.C in Crime No.548/2019 under Section 306/34 of IPC registered at Police Station—Kasrawad District Khargone.
- The petitioner is husband of the deceased, who committed suicide within 8 months of marriage. The deceased married with the petitioner - Chandan on 14.2.2019 and ended her life by self immolation on 6.10.2019. The allegation is that after four months of marriage she had some problem in abdomen and was operated. She was advised for some abstinence/precautions. After operation to follow the advise, she was staying at her maternal home, for which, her husband was not agree. He forced her to come back and threatened that else he will not take her back stating that he had spent considerable money on her treatment. He also stated that if she does not come back, he will leave her and she may end her life. (यदि वह वापस नहीं आयेगी तो वह उसे घर नहीं रखेगा और तू वहीं कहीं जाकर मर जाना।) The deceased, who was already perturbed with her health hazards committed suicide by self immolation. allegations have been made regarding harassment.
- 3. Learned Counsel for the petitioner submits that father and mother of the petitioner have already been enlarged on bail vide order dated 21.01.2020 passed in M.Cr.C. No.2271/2020

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and order dated 30.12.2019 passed in M.Cr.C. No.53792/2019 respectively.

- 4. There is no suicide note or dying declaration.
- 5. Considering the allegations made against the petitioner and other facts and circumstances of the case, I deem it proper to release the petitioner on bail. Therefore, without commenting on merits of the case, the application is allowed.
- 6. It is directed that the petitioner **Chandan S/o Devram**, be released from custody on his furnishing a personal bond in the sum of **Rs.25,000/- (Rupees Twenty Five Thousand Only)** with one solvent surety to the satisfaction of the Trial Court for his appearance before the Trial Court as and when required further subject to the following conditions:-
 - (i) The petitioner shall co-operate with the trial and shall not seek unnecessary adjournments on frivolous grounds to protract the trial.;
 - (ii) The petitioner shall not directly or indirectly allure or make any inducement, threat or promise to the prosecution witnesses, so as to dissuade him from disclosing truth before the Court;
 - (iii) The petitioner shall not commit any offence or involve in any criminal activity;
 - (iv) In case of his involvement in any other criminal activity or breach of any other aforesaid conditions, the bail granted in this case may also be cancelled.

(Virender Singh) Judge

Pankaj